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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.650/97

DATE OF ORDER : 07-10-1998.

Between :-

Daga Pullaiah

... Applicant

And

1. Superintendent of Post Offices,
Adilabad Division, Adilabad.
2. Durgam Sattaiah

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)) 8/

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri V.Bhimanna, Standing Counsel for the Respondents.

2. The applicant was provisionally appointed EDBPM on 26-3-92. He has been continuing in the same capacity until now since successive efforts made during the intervening period to select a suitable candidate were not successful for want of suitable candidates who satisfied the conditions for regular appointment. It also needs to be noted that roughly an year after the provisional appointment of the applicant, the basic requirement as regards the educational qualification for the post of EDBPM was changed. The applicant thereafter became ineligible to hold the post since he did not hold the required educational qualification.

3. A number of irregularities and undesirable developments have been noticed in this case. It is up to the Director of Postal Services concerned and the Regional Post Master General to take due note, if they so wish, of the various lapses on the part of their Sub-ordinate Officers and others.

4. Be that as it may, it becomes necessary, on a scrutiny of all facts, to direct the following action to be initiated forthwith:-

(i) The present incumbent i.e., the applicant in the OA, should be replaced by a Mail Overseer as a temporary measure until a regular selection

is made. The applicant shall be required to hand over the charge of the Office to the concerned Mail Overseer on a date not later than 15-10-98 and that the latter shall be duty-bound to take over the charge by the stipulated date. Respondent No.1 shall be responsible for arranging the transfer of charge;

(ii) An open notification for the post should be issued on the same day, as indicated above, which shall not be later than 15-10-98. All candidates who are registered with the Employment Exchange shall be eligible to apply for the post and no special requisition is required to be sent to the Employment Exchange in this particular instance considering the complications that have arisen so far and the delay which has taken place in the matter of regular selection. Along with the applicants whose names are registered with the Employment Exchange, the candidature of others who may not be similarly registered but who fulfil the general requirements of the job, shall also be accepted and duly considered if they apply for the same in response to the said notification. The last date for receipt of the applications from all candidates shall be fixed for 16-11-98;

(iii) The verification of documents etc., and such other enquiries as may be considered customarily necessary in connection with ~~the determination of~~ ~~of~~ ~~eligibility~~ of candidates shall be got completed by 23-11-98 at the latest;

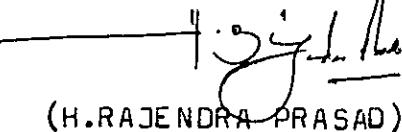
(iv) The final selection of a suitable candidate from among the applicants fulfilling all the requirements and qualifications shall be completed by 30-11-98;

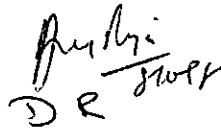
(v) The charge of the EDBO shall be arranged to be transferred from the Mail Overseer to the regularly selected candidate on 1-12-98, positively, at the latest.

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5. Thus the Original Application is disposed of. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)
7.10.98


(H. RAJENDRA PRASAD)
Member (A)


DR

Dated: 7th October, 1998.
Dictated in Open Court.

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Copy to:

1. The Superintendent of Post Offices,
Adilabad Division, Adilabad.
2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One Duplicate copy.

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II COURT

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CONFIRMED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

H: Rajendra Prasad
THE HON'BLE SHRI R. RAMA RAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR :
M(J)

DATED: 7/10/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

G.A.NO. 650/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

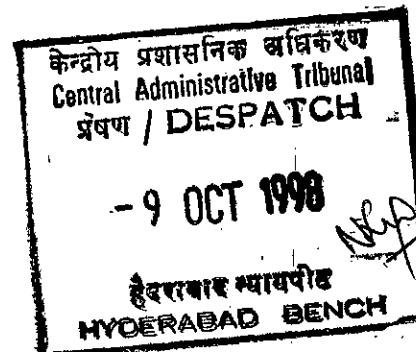
DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS



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